

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.70185 of 2013
And
Service Tax Cross Objection No.71105 of 2013**

(Arising out of Order-in-Review cum Authorization No.22/2012-13 dated 19.03.2013 passed by Committee of two Commissioners, Central Excise & Service Tax, Ranchi & Jamshedpur.)

Commissioner of Central Excise & Service Tax, Ranchi
(Central Revenue Building, 5A, Main Road, Ranchi-834001.)

...Appellant

VERSUS

M/s.Vikash Transport

.....Respondent

(Main Road Phusro, P.O.-Phusro, Dist-Bokaro, Jharkhand.)

APPEARANCE

Shri T.Mondal, Authorized Representative for the Appellant (s)
NONE for the Respondent

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

FINAL ORDER NO 75180/2020

DATE OF HEARING : 31 January 2020
DATE OF DECISION : 31 January 2020

P.K.CHOUDHARY :

An Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri T.Mondal, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has

been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Cross Objection also gets disposed of.

(Dictated and pronounced in the open Court.)

(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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